

Government of Jammu and Kashmir
Finance Department
Civil Secretariat, Jammu.

Notification
Jammu, the 16th December, 2019

S.O 37 .- In exercise of the powers conferred by Section 5 of the Jammu and Kashmir Levy of Tolls Act, Samvat. 1995, (Act No. VIII of 1995), the Government hereby exempt from payment of levy of toll leviable under the said Act, on import/export of sand/bajri/gravel and their allied products into/from the Union Territory of Jammu and Kashmir upto 31.03.2020 or till further orders, whichever is earlier.

By order of the Government of Jammu and Kashmir.

Sd/-

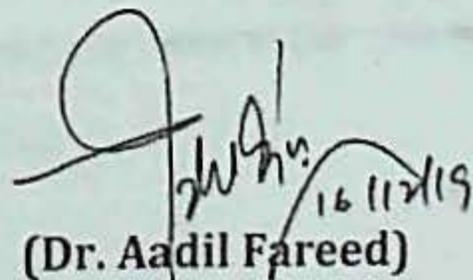
(Dr. Arun Kumar Mehta) IAS,
Financial Commissioner,
Finance Department

Dated: 16 -12-2019

No. ET/Exemp/64/2016

Copy to the:-

1. Commissioner/Secretary to Government, Department of Forest, Ecology and Environment.
2. Secretary to Government, Department of Law, Justice & Parliamentary Affairs (w.7.s.c)
3. Excise Commissioner, J&K.
4. Deputy Excise Commissioner, Toll Post Lakhanpur.
5. Private Secretary to the Financial Commissioner, Finance Department.


(Dr. Aadil Fareed)

Deputy Secretary to the Government